

GOVERNMENT OF INDIA
MINISTRY OF CULTURE
RAJYA SABHA
UNSTARRED QUESTION NO. 344
ANSWERED ON 06.02.2025

CONSERVATION OF PROTECTED MONUMENTS IN UTTAR PRADESH

344. SHRI SANJAY SETH:

Will the Minister of CULTURE be pleased to state:

- (a) the details of the amount allocated sanctioned and disbursed for conservation of the protected monuments since January 2020 particularly in Uttar Pradesh, year-wise;
- (b) the details of the criteria under which Government designates a place as a protected monument;
- (c) the State-wise details of the monuments categorized by Government as protected monuments for conservation since January 2020; and
- (d) whether Government is considering increasing the number of protected monuments in the next five years, if so, the details thereof?

ANSWER

THE MINISTER OF CULTURE AND TOURISM
(SHRI GAJENDRA SINGH SHEKHAWAT)

- (a) The detail of amount allocated and expenditure incurred for conservation of the protected monument in the country including the State of Uttar Pradesh during the last five years is given as under:

(Amount Rs. in Crore)

S. No.	Year	Amount allocated	Expenditure incurred
1.	2019-20	435.61	435.39
2.	2020-21	260.90	260.83
3.	2021-22	270.00	269.57
4.	2022-23	392.71	391.93
5.	2023-24	443.53	443.53

The detail of amount allocated and expenditure incurred for conservation of the protected monument in the State of Uttar Pradesh during the last five years is given as under:

(Amount Rs. in Crore)

S. No.	Year	Amount allocated	Expenditure incurred
1.	2019-20	22.35	22.35
2.	2020-21	22.26	22.22
3.	2021-22	42.24	42.24
4.	2022-23	63.65	63.53
5.	2023-24	65.54	65.54

- (b) Ancient Monuments and Archaeological Sites and Remains Act, 1958 (AMASR Act, 1958) has provision under section 4 to declare any ancient monument or archaeological site and remains as of national importance. Section 4 of the AMASR Act, 1958 provides that Government may declare any ancient monument or archaeological site and remains to be of national importance depending on archaeological, historical or artistic importance.

A Notification is issued in Gazette of India giving two months' notice, inviting objections from public. After considering the objections received within the stipulated period, the Central Government may declare the ancient monument to be of national importance by publishing a notification in the official Gazette.

- (c) The details of the monuments and archaeological sites and remains declared as of national importance since January 2020 to December 2024, are at Annexure.

- (d) Ancient Monuments and Archaeological Sites and Remains Act, 1958 has provision under section 4 to declare any ancient monument or archaeological site and remains as of national importance.

Archaeological Survey of India undertakes survey / exploration to document antiquarian remain including structures, monuments, etc. If any potential monument is reported, the same is taken up under the central protection.

**ANNEXURE REFERRED TO IN REPLY TO PART (c) OF THE RAJYA SABHA
UNSTARRED QUESTION NO.344 FOR 06.02.2025.**

**Ancient Monuments and Archaeological Sites & Remains declared Protected from January
2020 to December 2024**

Year	Sl. No.	Name of Monuments/ Archaeological Sites & Remains	Locality	District	State
2020	1	Archaeological Site and Remains	Sadikpur Sinauli	Baghpat	Uttar Pradesh
	2	Rangdum Monastery	Rangdum	Kargil	Ladakh (U.T)
2022	3	Ancient Quarry Site I	Dholavira	Kachchh	Gujarat
	4	Ancient Quarry Site II	Dholavira	Kachchh	Gujarat
2023	5	Ancient Naula	Syunrakot	Almora	Uttarakhand
	6	Kapileswar Temple	Kapileswar	Khurda	Odisha
2024	7	Ancient Mound No. VI	Rakhigarhi	Hissar	Haryana
	8	Ancient Mound No. VII	Rakhigarhi	Hissar	Haryana
